

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20439/2016

[Arising out of Order-in-Original No. BLR-EXCUS-003-COM-19-15-16
dated 14.12.2015 passed by the Commissioner of Central Excise,
Bangalore-III Commissionerate]

M/s. Profiling

No. 9/2, Kachohalli Village
Dasanapura Hobli
Near Magadi Nice Road
Bangalore - 560 091

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax, Bangalore - III**

P.B. No. 5400, Queen's Road
Central Revenue Building
Bangalore - 560 001

Respondent(s)

WITH

Central Excise Appeal No. 20440/2016

[Arising out of Order-in-Original No. BLR-EXCUS-003-COM-19-15-16
dated 04.12.2015 passed by the Commissioner of Central Excise,
Bangalore – III Commissionerate]

Shri Ram Bhavan

Partner, M/s. Profiling

No. 9/2, Kachohalli Village
Dasanapura Hobli
Near Magadi Nice Road
Bangalore - 560 091

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax, Bangalore - III**

P.B. No. 5400, Queen's Road
Central Revenue Building
Bangalore - 560 001

Respondent(s)

AND

Central Excise Appeal No. 20441/2016

(Arising out of Order-in-Original No. BLR-EXCUS-003-COM-19-15-16 dated 04.12.2015 passed by the Commissioner of Central Excise, Bangalore – III Commissionerate)

Smt. Kavita Rao
Partner, M/s. Profiling

No. 9/2, Kachohalli Village
Dasanapura Hobli
Near Magadi Nice Road
Bangalore - 560 091

Appellant(s)

VERSUS

Commissioner of Central Excise
and Service Tax, Bangalore-III

P.B. No. 5400, Queen's Road
Central Revenue Building
Bangalore - 560 001

Respondent(s)

APPEARANCE:

None appeared for the Appellant

Shri M. Sreekanth, Asst. Commr. (AR) for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)

FINAL ORDER NOS. 21737 - 21739 / 2025

DATE OF HEARING: 03.11.2025

DATE OF DECISION: 03.11.2025

PER: DR. D.M. MISRA

None present for the appellants despite notice. The notice sent to the appellant returned as "undelivered" by the Postal Authorities. Learned AR for the Revenue submits that further adjournment will not yield any result. The matter has been listed on 06.06.2025, 18.07.2025, 29.08.2025, 22.09.2025 and today i.e. 03.11.2025. On all these occasions, none appeared on behalf

of the appellants and on 18.07.2025, their Advocate on record has already withdrawn himself from the brief. It seems that the appellants are not serious to prosecute the matter before this forum and consequently, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

ISS/GM